

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/TT/2016

Subject: Determination of transmission tariff for transmission assets under "Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region".

Date of Hearing : 14.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited and 12 others

Parties present : Shri Rakesh Prasad, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Amit Yadav, PGCIL
Ms. Molshree Bhatnagar, Advocate, LTHPL

Record of Proceedings

The representative of the petitioner submitted that the information sought vide order dated 1.12.2016 was filed vide affidavit dated 20.1.2017. He sought two months time for submission of the RCE as the same is under consideration by the Board of Directors of the petitioner company.

2. The learned counsel for LTHPL, Respondent No. 4 requested that the matter may be listed at least 2 weeks subsequent to submission of RCE by the petitioner.
3. The Commission observed that status of upstream and downstream transmission system of New Melli and Rangpo Sub-stations was sought vide order dated 1.12.2016, however the same has not been submitted till date.
4. The Commission directed the petitioner to file the RCE for the instant assets and status of upstream and downstream transmission system of New Melli and Rangpo Sub-stations on affidavit by 14.4.2017, with a copy to the respondents.



5. The Commission further directed the respondents to file their reply by 1.5.2017 and the petitioner to file rejoinder, if any, by 12.5.2017 and observed that no extension of time shall be granted.

6. The Commission directed to list the petition for further hearing on 23.5.2017.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

